Matters raised [17 July, 2019] with Permission 27

Scheduled tribes, but then also Baduga community was not included. This is a great injustice done to that community. When linguistic reorganization of states was done in 1956, Baduga community was included in the list of Backward castes. Therefore, people of this community have to lose many of their rights, and have to face so many problems and have to remain in the backward status. Citing all the above reasons, hon. Puratchithalaivi Amma, Goddess of our heart, had written two letters to the Union Government to include Baduga Community in the list of Scheduled Tribes. I would like to bring it to the attention of this House that the present situation of Baduga community people has to be prevented. As per Article 342 (2) of the Constitution of India, Baduga community people meet all the criteria for being considered a tribal community. The Government have to take necessary steps to give due rights to the people of Baduga Community, to save their livelihood, and to include them in the list of Scheduled Tribes. Thank you."

MR. CHAIRMAN: Whoever has raised their hands, please send the slips.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI A.K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

Need to increase the wages under MGNREGA

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, we all know that Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a unique programme in India. It is spread out to all villages and parts of urban areas. This Programme has been under implementation for a long time. In the last year, 2018, nearly about 5,27,00,000 households were provided employment and 267.91 crore person days' work were created. An amount of ₹ 69,587 crores, 32 lakhs and 77 thousand was spent. Creation of permanent assets and improvement in socio-economic conditions, through this Programme, is continuing. Sir, we have the Minimum Wages Act in different states. Those States are paying a fixed remuneration and wage to the workers involved in the MGNREGA every day. Sir, in my State, ₹187/- are paid every day. In other States, it is different. But, in view of the present economic situation, I urge upon the Government, through you, that 100 days' employment should be increased to 200 days' employment. Secondly, a remuneration to the tune of ₹300/- should be fixed for the workers who are involved in the MGNREGA Programme because a large number of people in India in every State adhere to this Programme and payment is made directly through their own

bank accounts. So, this js a unique programme which is not only improving the life standards and livelihood of the common people, but it is also improving the socioeconomic condition of every individual in rural India. With their improved economic situation, they will be able to confront the odds of the economic situation and social conditions. Therefore, I urge upon the Government, through you, to consider it very seriously. I am sure that all of us present in this august House, from both the sides, will agree with my suggestion/proposal with all humility. Sir, you kindly give a direction - I am saying with folded hands —to the Government to consider it very seriously.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI AHAMED HASSAN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

MIR MOHAMMAD FAYAZ (Jammu and Kashmir): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Hostel facilities for the students of Other Backward Classes

श्री राजमणि पटेल (मध्य प्रदेश): माननीय सभापित महोदय, आज पूरे देश में 52 प्रतिशत से अधिक ओबीसी की आबादी। लेकिन दुर्भाग्य के साथ कहना पड़ रहा है कि पिछड़े वर्ग के छात्र-छात्राओं के लिए प्रदेश, संभाग, ज़िला तथा ब्लॉक स्तर पर कोई भी pre-matric एवं post-matric आवासीय छात्रावास संचालित नहीं है।